

(2023) 10 RAJ CK 0023
In the Rajasthan High Court
Case No : Civil Revision Petition No. 188 Of 2023

Indira Purohit @ Indu

APPELLANT

Vs

Aditya Sharma

RESPONDENT

Date of Decision : 06-10-2023

Acts Referred:

Family Courts Act, 1984 — Section 19(6)

Citation : (2023) 10 RAJ CK 0023

Hon'ble Judges : Rekha Borana, J

Bench : Single Bench

Advocate : Suresh Shrmali, Rishabh Shrimali

Final Decision : Dismissed

Judgement

Rekha Borana, J

1. Admittedly, the order impugned in the present revision petition has been passed by the Family Court.
2. In view of Section 19(6) of the Family Courts Act, 1984, the order impugned can be assailed only before a Division Bench of this Court. In view of the aforesaid provision of law, learned counsel for the petitioner sought permission to withdraw the present revision petition with liberty to file afresh before the Division Bench.
3. The permission as sought for is granted.
4. The present revision petition is hence, dismissed as withdrawn with the liberty as prayed for.
5. Stay petition and all pending applications, if any, also stand dismissed.
6. The certified copy of the order impugned as filed in the present revision petition be returned to learned counsel for the petitioner on a photocopy of the same being filed and an application being moved for the purpose after keeping

photocopy of the same on record.